

(2)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 673/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

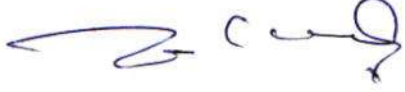
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE PARTIES: Aditya Enterprises
V/s
Rajratan Exim Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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2	M/s Aditya Enterprises V/s Rajratan Exim Pvt. Ltd.	Partner	
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ORDER

TCP No. 673/I&BP/NCLT/MB/MAH/2017

Petitioner is present. Petitioner stating that he filed Form - 5 instead of Form-1. The
Petitioner is given seven days' time to file the correct Form and also to serve a copy
to the other side intimating the next date of hearing.

List this matter for hearing on 5.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)